

Hon. P. Zaker Hasan, VC.
Hon. D. S. Misra, Mr.

Admit.

Issue notice to respondents
who can file reply by
28-6-88. Reply can
be filed within fifteen
days thereafter before
the Deputy Registrar (J).

As regards interim
prayer issue notice
to respondents to
show cause as to why
the interim relief be
not granted. Filing
1-7-88.

Ans.

V.C.

24-5-88.

Reply

28-6-88 reply
12-7-88 R.A.

7/1/88 Hon. Mr. Justice K. M. M. VC.
Hon. Miss Usha Saxena, Mr.

The present matter appearing for
respondents says that the impugned
order of transfer of the applicant from
Rampur to Tajrauli by Annexure
was cancelled by the authority and
the applicant continues to be
posted at Rampur (his original
station). In the circumstances,
this petition is disposed of
as infructuous.

Ans.
H.M.

VC.

Matruce, are joined for all
respondents for 28.6.88 am. 28.5.88
25.5.88